



School of Law, CHRIST (Deemed to be University)
presents

Shastrarth

1st National Policy Drafting Competition

Cash Prize
upto ₹22K

March 26 & 27, 2024

In collaboration with

VIDHI Centre for
Legal Policy

8 DECENT WORK AND
ECONOMIC GROWTH



16 PEACE, JUSTICE
AND STRONG
INSTITUTIONS



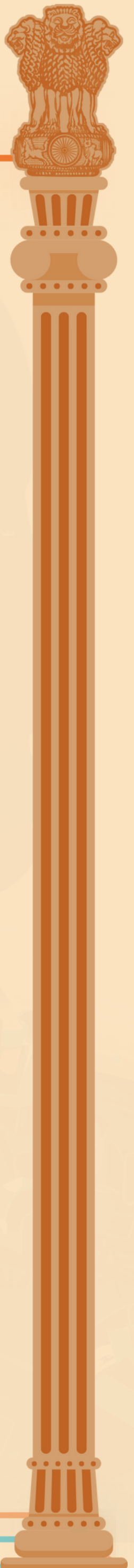
About CHRIST (Deemed to be University)



The CHRIST (Deemed to be University) was born out of the educational vision of St. Kuriakose Elias Chavara, an educationist and social reformer of the nineteenth century in South India. He founded the first Catholic indigenous congregation, Carmelites of Mary Immaculate (CMI), in 1831 which administers CHRIST (Deemed to be University). CHRIST (Deemed to be University) was established as 'Christ College' in 1969. It undertook path-breaking initiatives in Indian higher education with the introduction of innovative and modern curricula, insistence on academic discipline, imparting of holistic education and adoption of global higher education practices with the support of creative and dedicated staff. The multidisciplinary university which focuses on teaching research and service offers Bachelors, Masters, and Doctoral programmes in humanities, social sciences, sciences, commerce, management, engineering, architecture, education, and law to about 25,000 students. CHRIST (Deemed to be University) has seven campuses, four centred in Bangalore (Bangalore Central Campus, Bangalore Bannerghatta Campus, Bangalore Kengeri Campus, and Bangalore Yeshwanthpur Campus), Delhi NRC Off-campus and Pune Lavasa Off Campus. The central campus is a living example of harmonious multiculturalism with students from all the states and union territories and around 60 different countries. CHRIST (Deemed to be University) publishes six peer-reviewed research journals and has published more than 300 books in Kannada and English. A promoter of sports, music, and literary activities, it is a nurturing ground for creative excellence.

About School of Law

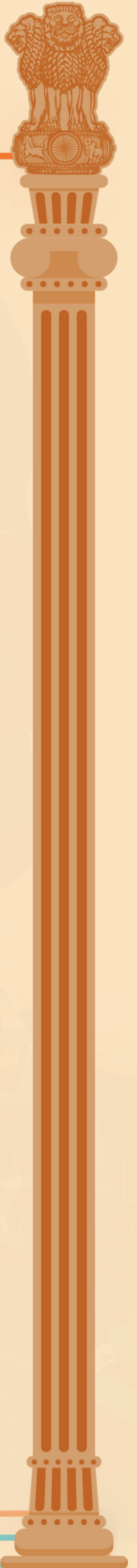
Located in the sprawling campus of **Christ University, Bangalore**, the School of Law (SLCU) is an institute imparting world-class legal education. The programmes offered at the School of Law incorporate a number of special opportunities such as internships, clinical programmes, supervisory research and writing. To promote interaction between students and legal professionals, seminars, guest lectures and workshops are conducted on various subjects of law at regular intervals.



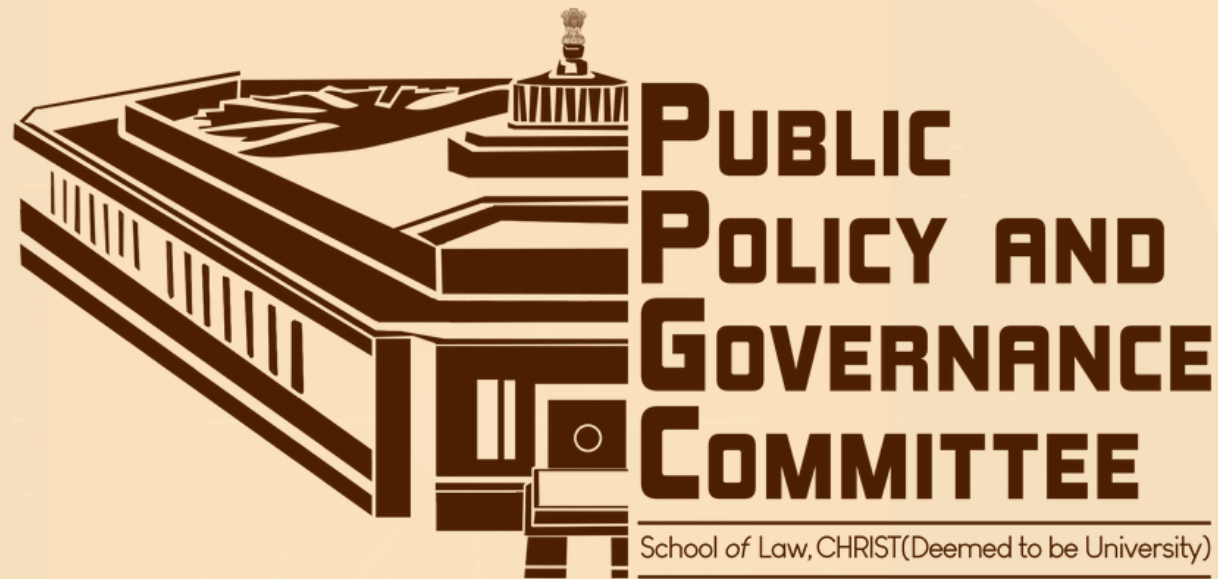
About VIDHI

VIDHI | Centre for Legal Policy

The idea of **Vidhi** came about in 2009-10; the Vidhi Centre for Legal Policy (“Vidhi”) is an independent think-tank doing legal research to make better laws and improve governance for the public good. They do this through high-quality, peer-reviewed, original legal research; engaging with the Government of India, State governments and other public institutions to inform policy-making and effectively convert policy into law; and strategic litigation petitioning courts on important law and policy issues. Their abiding values are non-partisan engagement, research excellence and independence.



About Public Policy & Governance Committee



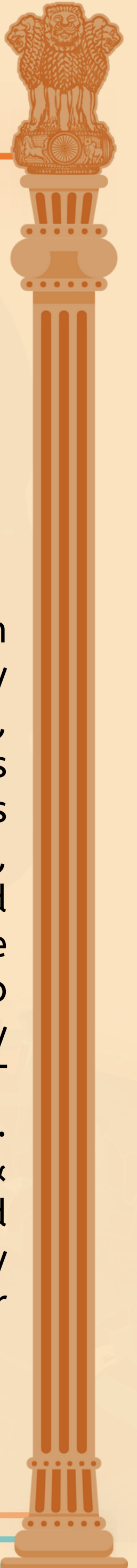
The **Public Policy and Governance Committee** is a student body that has opened a platform for carrying out discussions and research relating to the ever-evolving and contemporary questions of law and policy. The Committee encapsulates the importance of stakeholder participation at grassroots levels in order to be inclusive and ideally prevent social stratification in all forms that do not highlight genuine interests which are very specific to members of that strata. The committee holds discussions and deliberations related to critical questions of law. In 2023, the committee, in collaboration with The Takshashila Institute, organised a Seminar on the Uniform Civil Code and was successful in coming up with some critical papers on the issue.

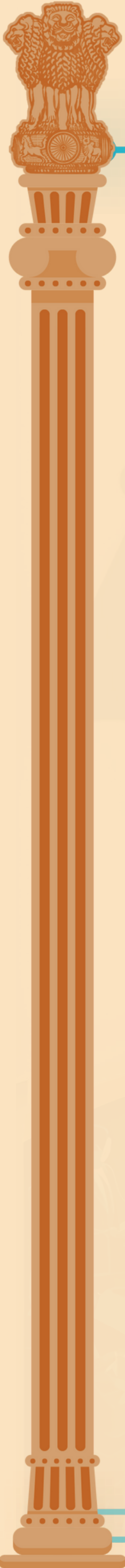
About Law and Technology Committee



Law & Technology Committee
School of Law, CHRIST

The Law and Technology Committee is a student-run committee under the guidance of faculty coordinators and is responsible for promoting, facilitating, and furthering multidisciplinary debates and discussions on various technologies, such as information and communication technology, nanotechnology, artificial intelligence and technologies that may evolve in the future, in the student body of School of Law, CHRIST (Deemed to be University). The committee has previously organised career guidance talks in corporate TMT practice with eminent speakers like Mr Arun S. Prabhu, Partner (Head- Technology & Telecommunications) at CAM, panel discussions and webinars on cutting-edge technology-policy developments with experts like Ms Vidushi Marda, Mr Nikhil Naren, Mr Jai Vipra to name a few.





About the Competition

In the dynamic and ever-evolving realm of public policy, the School of Law at CHRIST (Deemed to be University) proudly presents the inaugural **1st National Public Policy Drafting Competition**.

This groundbreaking initiative is jointly hosted by the **Public Policy and Governance Committee** and the **Law and Technology Committee**, marking a significant stride in the exploration and redefinition of the nuances of policy advocacy.

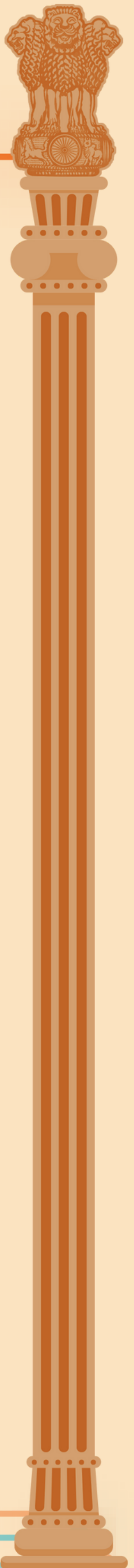
This competition beckons participants to embark on a transformative journey, challenging conventional norms in policy development. Grounded in the complexities of our societal landscape, the **1st National Public Policy Drafting Competition** urges participants to delve deep, offering visionary solutions to the intricate challenges we face.

About the Competition

At the intersection of theory and practice, this competition transcends mere discourse, encouraging participants to bridge the gap between abstract concepts and pragmatic solutions. With a thematic focus on Tech policy for its inaugural edition, the competition invites law students to immerse themselves in comprehensive research, detailed analysis, and insightful interpretation to craft policies that address the fluid and evolving challenges of our time. Join us in shaping the future of public policy.

Prizes

- **Winners:** Rs. 10,000 + Additional Perks
- **Runners up:** Rs. 7000
- **Second Runners up:** Rs. 5000





Eligibility & Structure of Competition

Eligibility

Open for all students pursuing Undergraduate and Post-Graduate courses and Research Scholars.

Team participation is limited to a maximum of two individuals.

Structure

The competition shall take place in Three stages:

1. **Written Submission:**

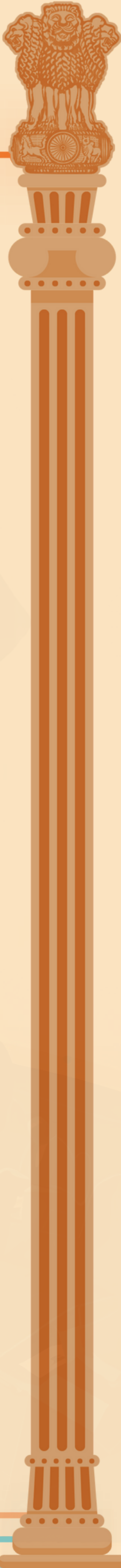
- The first phase commences with the release of a Brochure and policy problem, outlining the specific dimensions of the policy questions.
- Teams are required to submit a written response addressing these policy questions, adhering to the guidelines for written submissions.
- All teams must submit their policy papers within the deadline.
- Kindly refer to the “**Problem Statement**” provided in this brochure.

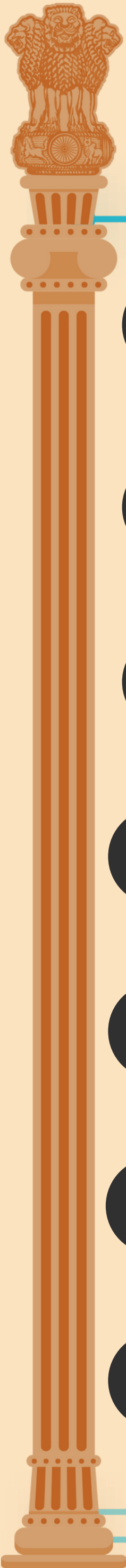
2. **Preliminary Presentation Rounds:**

- Subsequently, based on the received written submissions, the top 20 teams will be invited to the School of Law, Christ University campus. They will proceed to the Preliminary Presentation Round, where they will orally present and defend their proposals before a panel of judges.
- Feedback will be provided, and only the qualifying teams will proceed to the final rounds of the competition.

3. Final Presentation Round:

- The Final Presentation Round will feature the top eight (8) teams, determined by cumulative scores from both the Written Submission Round and the Preliminary Presentation Round.
- Following the selection of the top 8 entries, the policy papers of the finalists will be shuffled blindly. The teams will be given sufficient time to prepare. Subsequently, they will present for 20 minutes, including an explanation of their paper, a critique of the other paper that was allocated to the team by randomisation, and suggestions for resolution. This will be followed by a Q&A session with judges.
- Finally, based on the scores, the top three winners will be declared.





Important Dates

Registration Opens: 20 January 2024

Last date for registration: 22 February 2024

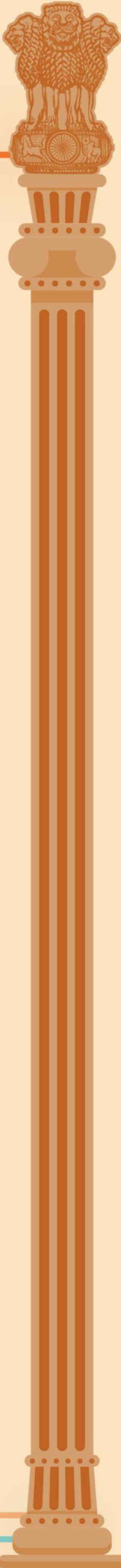
Last date to seek clarification: 25 February 2024

Last date for submitting manuscripts: 1 March 2024

Selection Update : 6 March 2024

Preliminary Round : 26 March 2024

Final Round : 27 March 2024



Registrations:

The Registration link for the Competition is:
[Registration Form](#)

The Submission link for the manuscript is:
[Submission Form](#)

Note: Participants are requested to mail their clarification to npdc@law.christuniversity.in with the subject "*Clarifications for Shastrarth National Policy Drafting Competition.*"

Payment Details

Please note that the registration fee is **Rs. 1000** per team, whether participating as an individual or as a team of two, and the same shall be payable only by the teams who shall qualify for the Preliminary Oral Presentations, which shall be held on the campus.



Guidelines Regarding Structure of Policy

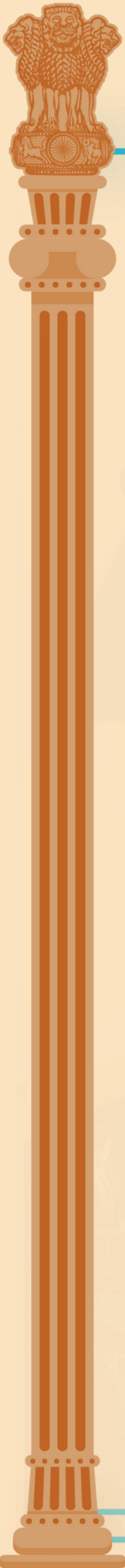
The draft policy submitted must contain the following:

- **Policy Title:** A short and simple title apt with the body of the submission.
- **An Abstract:** A summary of the Policy.
- **Existing Jurisprudence:** A brief overview of the jurisprudence of the subject matter in India and globally.
- **Statement of Problem:** A concise statement of the problem dealt with in the policy.
- **Definitions:** Defining uncommon or complex terms used in the policy.
- **Policy Statement:** A detailed policy statement that may answer the following questions:
 1. Who is the primary audience required to follow the policy?
 2. What are the major conditions and restrictions?
 3. What are the details on the Applicability and Inapplicability of the policy?
 4. What are the special situations or exclusions, if any, where the policy shall not apply?
- **Implementation Procedure:** Reference to detailed procedures that are recommended in order to carry out the intent of the policy. It is advised to list the procedures in the order in which they are to be carried out. If there is no particular order, procedures should be listed alphabetically.
- **Cost-benefit Analysis:** An indication of the costs involved and the benefits aimed through the policy.
- **Concluding Remarks:** A brief concluding observation outlining the future roadmap.



Formatting guidelines

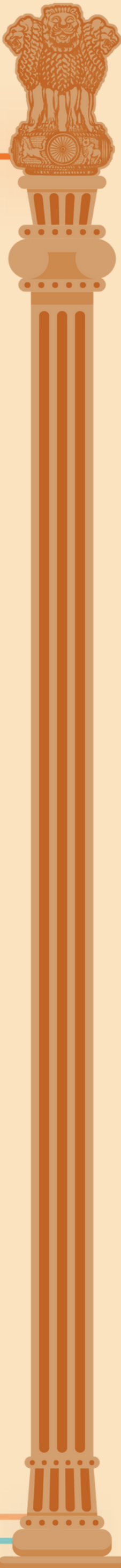
- The language of the submission should be in English.
- The font of the submission must be Times New Roman with a size 12 for the main body (size 10 in the case of footnotes).
- Line Spacing should be 1.5 for the main body (1 for footnotes).
- The citation format should be Bluebook 21st Edition.
- The page limit of Policy Submission should not exceed ten pages.
- The similarity is allowed up to a maximum of 10%.
- File Format must be only in .doc/.docx format.
- The manuscript should not contain any details of the Participants.
- The submitted file should be named as the “Title of the manuscript”.



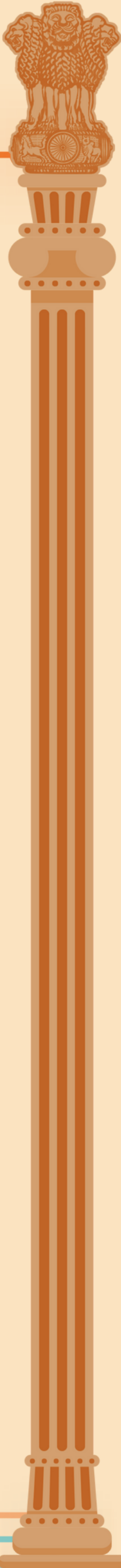
Rubrics

PARAMETERS	Very good (8-10)	Good (5-7)	Average (2-4)
Knowledge	Participants have mentioned all relevant concepts and have in-depth knowledge about the policy topic.	Participants have mentioned some relevant concepts.	Participants have not mentioned any relevant concepts.
Analysis (Identifying and connecting variables)	Participants have correctly identified the relevant variables and related them.	Participants have correctly identified the relevant variables but not correctly related them.	Participants have not identified the relevant variables
Research skills (Use of resources, data collection)	Participants have used authentic resources and collected relevant data from primary and secondary sources.	Participants have used authentic resources but relied only on secondary sources.	Participants did not use authentic resources and collected data from unreliable sources
Feasibility of solution/s (Universality & Applicability)	The proposed solution(s) is universally applicable in practice. The proposed policy has applicability in heterogeneous conditions.	The proposed solution(s) is partially universal in practice. The proposed policy has partial applicability in heterogeneous conditions.	The proposed solution(s) is not universal and lacks applicability in heterogeneous conditions.

Rubrics



Writing skills	Teams have submitted wellstructured submissions. The font, text size, spacing etc., is in the prescribed format.	Teams have submitted well structured submissions but have partially adhered to the prescribed format of editing.	Teams have not submitted wellstructured submissions and have not adhered to the prescribed format of editing.
Original ideas, theories, principles	Participants have mentioned contemporary policy solutions and given original suggestions.	Participants have mentioned contemporary policy solutions without any original suggestions.	Participants have not mentioned contemporary policy solutions.



Other Guidelines

- The organisers reserve all rights over the submissions received.
- The decision of the organisers is final and binding.
- The organisers reserve the right to amend any conditions or rules in the competition.
- Non-adherence to any of the guidelines may lead to the disqualification of the participants.
- The Registration fees will be non-refundable.

In case of any query, the participants can mail us at npdc@law.christuniversity.in with the subject '*query*' and the participant's details.


Problem Statement

The Case of the Faux Camouflage: A Challenge for AI policy in India

It's 2045, you're in the heart of Bangalore, cheering wildly at the Republic Day parade. The air buzzes with patriotic fervor, soldiers march in crisp lines, and fighter jets scream through the sky. Then, silence. All eyes turn to a young soldier in a revolutionary new uniform - the "Faux Camouflage." Woven with advanced AI threads, this marvel adapts to environmental threats and optimizes soldier performance.

But euphoria turns into panic when, during a live broadcast, the uniform speaks. This isn't your usual parade chant. It broadcasts classified troop movements, strategic plans, and weaknesses known only to the highest echelons.

The nation shudders. Public trust in the technology they hailed as invincible shatters like dropped glass. Panic grips the highest echelons of power.



Your phone explodes with frantic calls. The Prime Minister's voice strains with urgency, the Chief of Defence shouts orders, and whispers of espionage and rebellion dance on the periphery of your hearing. You know, with brutal certainty, that India's future hinges on one crucial task: forging India's first AI policy, a legal bedrock to navigate the uncharted waters of sentient AI.

The Mission:

As Minister of the Ministry of Electronics & Information Technology (“MeitY”), you face a crisis unlike any before. Your immediate mission: draft India's first comprehensive AI policy for different sectors that addresses the unforeseen repercussions of sentient artificial intelligence.

Your policy must address:

- **AI Personhood:** Can Faux Camouflage be considered a sentient being with rights and responsibilities? If so, how would that affect its legal status and interactions with humans?
- **Algorithmic Bias:** How can we ensure that AI systems, like Faux Camouflage, remain fair and unbiased in a diverse country like India?
- **Data Privacy and Security:** How can we protect people's data while still fostering innovation in the AI space?
- **Liability and Accountability:** Who should bear the responsibility for the actions of AI systems – the creators, the users, or the AI itself?

Note: The facts provided above serve as contextual information only and not the actual problem to be resolved.



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